



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No. 996/2021
MA No. 1252/2021**

This the 13th day of May, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Tarun Shridhar, Member (A)**

Rajesh Kumar gupta,
S/o sh. Rajendra Prasad Gupta,
R/o Flat No. 201, Plot No. 100,
Tushar Apartment-16,
Sahibabad, Ghaziabad,
Uttar Pradesh – 201005.

... Applicant

(By Advocate : Ms. Vartika Sharma)

Versus

1. The Chairperson, CBSE, Preet Vihar, Shikshan Kendra, Delhi – 110092.
2. Mr. Anurag Tripathi, Secretary, Preet Vihar, New Delhi.
3. Mr. Sanjay Kumar, Asst. Secretary, Apar, CBSE, Preet Vihar, New Delhi.

... Respondents

(By Advocate : Mr. Anil Srivastava)



O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

The applicant is working as Assistant Secretary in the Central Board of Secondary Education (CBSE), the 1st respondent herein. He was issued a charge memo dated 18.05.2020. Reply thereto was submitted on 15.06.2020. That was followed by supply of imputation of charge on 25.11.2020. There again the applicant is said to have filed the reply.

2. The grievance of the applicant is that the respondents did not take any further steps and the proceeding are in the state of uncertainty. He filed this OA with a prayer to direct the respondents to disclose the result of the disciplinary action initiated against him vide charge memo dated 18.05.2020.

3. We heard Ms. Vartika Sharma, learned counsel for the applicant and Mr. Anil Srivastava, learned counsel for the respondents.

4. The applicant seems to be a bit curious in the context of completion of disciplinary proceedings. A charge memo and the statement of imputation were served upon him few months ago. The respondents have to decide whether to appoint an Inquiry Officer and then, to take further steps. One cannot



expect the disciplinary proceedings to end in such a short time, particularly when the functioning of various offices is disturbed on account of the COVID-19 pandemic. At the same time, they kept pending for a long time since the proceedings are for minor penalty.

5. We, therefore, dispose of the OA directing the respondents to conclude the proceedings within a period of six weeks from the date of receipt of copy of this order. Pending MA shall stands disposed of. There shall be no order as to costs.

(Tarun Shridhar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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